

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 217 of 2024 (SZ)**

**In the matter of:**

R.N. Palanichamy

... Applicant(s)

Versus

The State of Tamil Nadu,  
Rep by its Secretary,  
Industries Department and ors.

... Respondent(s)

**REPORT FILED BY 2<sup>ND</sup> RESPONDENT**  
**THE DISTRICT COLLECTOR, KARUR**

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Through  
Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

**DATE: 06.08.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
MEMORANDAM OF APPLICATION**

(Under Sec 18(1) read with Sec 14, 15, 17 of National Green Tribunal Act, 2010)

**Original Application No.217 of 2024 (SZ)**

In the matter of:

R.N.Palanichamy, (Mob:9952854661)  
S/o. Natchappa Gounder,  
3/128, Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district,  
Tamilnadu 639202.  
Email:mailtovignesh77@gmail.com

2) P.Tamilkodi,  
W/o.R.N.Palanichamy,  
3/128, Petthiyakattuthottam,  
Pullagoundampalayam,  
C.Gudalur west, Chinnadarapuram,  
Aravakurichi Taluk, Karur district,  
Tamilnadu 639202.

3) N.Gurudev, (Mob:98436644310)  
S/o.Natarajan,  
No.B 104, Shree varimanasarovar,  
Parks School arch road,  
Coimbatore South,  
Coimbatore.  
(Email:pngurudev@gmail.com)

... Applicants

- Vs. -

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- 1) The State of Tamilnadu,  
Rep by its Secretary, Industries  
Department,  
Fort St George,  
Chennai-09.  
(Email - [indsec@tn.gov.in](mailto:indsec@tn.gov.in))
- 2) The District Collector,  
Karur District,  
Karur - 639007.  
([Email-collrkar@tn.nic.in](mailto:Email-collrkar@tn.nic.in))
- 3) Revenue Divisional Officer,  
Karur District,  
Karur -639002.  
([Email-rdokar.tnkar@nic.in](mailto:Email-rdokar.tnkar@nic.in))
- 4) The Assistant Director,  
Geology and Mining Department,  
Karur District.  
([Email-mine.tnkar@gmail.com](mailto:Email-mine.tnkar@gmail.com))
- 5) P.Senthilvel,  
S/o.Palanivel  
Pullagoundampalayam,  
C.Gudalur west,  
Chinnadarapuram,  
Aravakurichi Taluk,  
Karur district, Tamilnadu 639202.  
([Email-senthilvel@gmail.com](mailto:Email-senthilvel@gmail.com))

- 6) Panchayat President,  
C.Gudalur West Panchayat,  
K.Paramathy,  
Thennilai, 639206,  
Karur District, Tamilnadu.  
(Emai-bdopar.tnkar@nic.in)

... Respondent(s)

**STATUS REPORT FILED BY THE 2<sup>nd</sup> RESPONDENT**

I, M.Thangavel, I.A.S., S/o. Meenakshisundaram, Hindu, aged about 59 years, serving as District Collector, Karur District, do hereby solemnly affirm and sincerely state that I am the 2<sup>nd</sup> respondent to this original application and well acquainted with the facts and circumstances of the issue by perusing the available records of the office of the 4<sup>th</sup> respondent.

- 2) I respectfully state that a detailed report on the prayer of the applicant had already been submitted to the Hon'ble National Green Tribunal, South Zone on 12/11/2024/ However as per the orders dated 24.01.2025 of the Hon'ble NGT (SZ) directing for a further detailed report of the District Collector Karur, the same is furnished.
- 3) I further respectfully state that on 12.06.2025 while hearing the O.A.No217/2024 the Hon'ble NGT (SZ) Observed among other matters, that the further report of the District Collector is yet to be filed. In this regard it is stated that the inadvertent administrative delay happened in filing a further report may be absolved by the Hon'ble NGT (SZ).

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- 4) I respectfully submit that, in addiroom to the report filed on 12.11.2024 the following are submitted before the Hon'ble National Green Tribunal, South Zone.
- 5) I respectfully submit that, as regards the prayer of the applicant the following further report depicting the present status is furnished.

**5) (i) Paragraph number 25 (a) of O.A 217/2024 (SZ)**

Permanently restrain the 2nd and 4th respondents from issuing any mining lease in SF.No.1190/1, 1190/2, 1191,1192/2, 1196,1189/1, 1189/2 and 1201 of Pethiyakattuthottam, Pullagoundapalayam, C.Cudalur West, Chinnadharapuram, Aravakurichi Taluk, Karur District.

**Present Status:**

Among the survey number mentioned by the applicant, the SF.Nos 1190/1 (0.56.0 hect) 1191 (0.95.0 hect) of Gudalur (West) Village Aravakurichi Taluk, Karur District are leased out to the 5<sup>th</sup> respondent for a period of the five years from 18.03.2022 to 17.03.2027 vide proceedings No.40/Mines/2019 dated: 18.03.2022, and the executed lease deed dated 18.03.2022. The said survey numbers are registered in the name of the 5<sup>th</sup> respondent vide patta No.1032.

Moreover the aforesaid survey numbers were already exploited by Thiru.K.Palanivel father of the 5<sup>th</sup> respondent for a period of five years from 24.03.2007 to 23.03.2012 vide the proceedings of the District collector in Rc.No.B.572/Mines/2006, Dated:07.03.2007. Because of the previous Stone quarry operations an already excavated quarry pit having 35 meters length x 25 meters width x 8 meters average depth was formed

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combinedly in SF.No 1190/1 (0.56.0 hect) and 1191 (0.95.0 hect) of Gudalur (West) Village Aravakurichi Taluk, Karur District.

The present quarry lease granted to the 5<sup>th</sup> respondent involves the quarry pit available in the SF.No 1190/1 and 1191 of Gudalur (West) Village. The farm house, meant for farm labours of the applicant had been provided with adequate safety distance of 80 meters from the boundary of the lease area. Moreover in addition to that 7.5 meters boundary barrier zone area, all along its periphery is also provided.

The applicant is a non – resident of the village Gudalur (West) as per the Aadhar Card VID: 9159 2705 2230 4866. He is residing are door no 24 – D, Katchanam Salai, First Sector, Kealvelur, Nagapattinam – 611104.

The 5<sup>th</sup> respondent had been granted with one quarry lease under the provisions of Rule 19(1), 20, 22, 41 & 42 of Tamilnadu minor Mineral Concession Rules 1959. Prior to the grant While publishing A-1 notice, inviting the objections of the public the applicant or any other public of the village Guddalur (west) neither represented nor objected the grant of a quarry lease to the 5<sup>th</sup> respondent.

Even after the grant of the lease, the applicant had not preferred his objections through an appeal petition to be made under the rule 36-C of Tamilnadu Minor Mineral Concession Rule 1959.

The applicant had not provided any material evidence or proof regarding the way in which he is affected by the quarrying activities of the 5<sup>th</sup> respondent.

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The applicant, was invited to attend personal enquiries before the District Collector for many times before the grant of a quarry lease to the 5<sup>th</sup> respondent. But every time the applicant requested for postponements on the ground that sufficient records -were not provided to him.

**5) (ii) Paragraph No. 25 (b)**

"Cancel the Environmental Clearance granted in EC.NO.4267/2020 dated 28-7-2020 to the 5<sup>th</sup> Respondent"

**Present Status:**

The State Level Environment Impact Assessment Authority granted an environmental clearance to the 5<sup>th</sup> Respondent in SEIAA - TN/F/No.7394/1(a)EC.No.4267/2020, Dated: 28.07.2023. If the applicant aggrieved on this, he could have preferred an appeal before the Hon'ble National Green Tribunal, Southern Zone within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act 2010.

**5) (ii) Paragraph no. 25 (c)**

"Cancel the CTO order No. 210513681442 dated 30-4-2021 granted to the 5<sup>th</sup> Respondent"

**Present Status:**

The renewal of Consent order No. 2208144628762 dated 12-4-2022 Proceedings No. F.1463 KAR/RS/DEE/TNPCB/W/2022 dated 12-4-2022 valid till 17-3-2027 and, renewal of Consent order No. 2208244628762 dated 12-7-2022, in Proceedings No F.1463 KAR/RS/DEE/TNPCB/KAR/A/2022 dated 21-4-2022 Valid till to 17-3-2027, issued

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by the District Environment Engineer, TNPCB, Karur are in force. If the applicant is aggrieved, he can file an appeal before the Hon'ble National Green Tribunal under Section 5 and 5-A of Environment (Protection) Act 1986.

**6) (IV) Paragraph under 25(d)**

Permanently restrain the 5th respondent from undertaking mining operations in SF.Nos 1190/1, 2, 1190/2, 1191, 1192/2, 1196, 1189/1, 1189/2 and 1201

**Present Status:-**

The 5<sup>th</sup> respondent had been granted with a quarry lease, only to the area SF.Nos 1190/1 & 1191 for a period of 5 years from 18-3-2022 to 17-3-2027. The reasons for permanently restraining of quarrying operations had not been substantiated by the applicant.

**5) (V) Paragraph under 25 (e)**

Direct the respondent to pay damages Calculated in accordance with Section 17 of the NGT Act 2010.

**Present Status**

The Section 17 of the NGT Act 2010 depicts liability to pay relief or compensation in certain cases, it reads as.

"If, death, injury or damage caused by an accident as enacted in Schedule I the Hon'ble Tribunal may determine the Compensation". In this case of the applicant, the above causes are absolutely nil.

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**Verification**

I, M.Thangavel, I.A.S., S/o. Meenakshisundaram, Hindu, aged about 59 years, do hereby affirm and state that, the above status report furnished on the prayer of the petitioner, are the extracts from the concerned files maintained in the office of the 4<sup>th</sup> respondent to the best of my knowledge and belief they are correct not suppressed and reflects the actual status of the case. The Hon'ble NGT (SZ) may be pleased and accept the status report and may consider to set-aside the prayer of the applicant and thus render Justice.

DATE 06.08.2025

  
District Collector  
Karur

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